

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CAs. No. 75/2017 and 76/2017

IN

CP (CAA) NO. 02/Chd/Pb/2017

In the matter of :

M/s. Fortis Healthcare Ltd. and Ors.. ...Applicant-companies.

AND

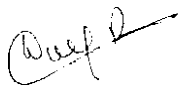
Daiichi Sankyo Company Limited. ...Applicant-Intervener.

Present: - Mr. Gyanendra Kumar & Ms. Shikha Tandon, Advocates
for applicant-companies.

Mr. Rajiv Atma Ram, Sr. Advocate with Mr. Manish Jain, Mr.
J.S. Mehendiratta, Ms. Divya Sharma, Mr. Abhijeet Sinha
and Mr. Akshay Puri, Advocates for applicant-intervenor.

Mr. D.K. Singh, Official Liquidator, Chandigarh.

The applicant-intervener Daiichi Sankyo Company Limited has filed CA No. 75/2017 raising objections to the 'Scheme'. Along with this Application, there is another CA No. 76/2017 for keeping the record of CA No. 75/2017 and the documents in a sealed cover in view of the directions to the parties in the matter pending in Hon'ble Delhi High Court. Learned counsel for the applicant-companies does not oppose the prayer for keeping the record confidential. The Bench Officer and the Registry would immediately keep the record of CA No.75/2017 in sealed envelopes with the assistance of learned counsel representing the objector. Copies of two affidavits dated 14.03.2017 furnished by respondent Nos. 14 and 19 in the Delhi High Court have been handed



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over by learned senior counsel for the objector and as prayed, these be also kept in the main envelope to be sealed.

Heard upon the question of issuance of notice of these objections and for further hearing, the matter be adjourned to

07.07.2017.

Sd/ —

(Justice R.P. Nagrath)
Member (Judicial)

June 29, 2017

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